

[Mr. Deputy Speaker]

in the third column of the Order Paper, be granted to the President, out of the Consolidated Fund of the State of Manipur, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1995, in respect of the heads of demands entered in the second column thereof against Demand Nos. 1 to 46*.

The motion was adopted.

MR. DEPUTY SPEAKER: I shall now put the Supplementary Demands for Grants (Manipur) for 1993-94 to vote.

The question is:

"That the Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Manipur to defray the charges that will come in course of payment during the financial year ending the 31st day of March, 1994, in respect of heads of demands entered in the second column thereof against Demands Nos. 1 to 5, 7 to 18, 20 to 23, 25 to 31, 34 to 39, 41 to 43, 45 and 46."

The motion was adopted.

18.52 hrs.

MANIPUR APPROPRIATION (VOTE ON ACCOUNT) BILL, 1994*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): Sir, I

beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of a part of the financial year 1994-95.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of a part of the financial year 1994-95".

The motion was adopted.

SHRI M.V. CHANDRASHEKHARA MURTHY: Sir, I introduce** the Bill.

Sir, I beg to move:**

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of a part of the financial year 1994-95, be taken into consideration".

MR. DEPUTY SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of a part of the financial year 1994-95, be taken into consideration."

The motion was adopted.

*Published in Gazette of India Extraordinary, Part-II, Section 2, dated 9-3-94.

**Introduced/moved with the recommendation of the President.

MR. DEPUTY SPEAKER: We shall now take up Clause-by-Clause consideration of the Bill.

MR. DEPUTY-SPEAKER: I shall not put Clauses 2 and 3 to the vote of the House.

The question is:

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. DEPUTY SPEAKER: The question is:

"That the Schedule, Clause 1 the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

The Schedule, Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI M.V. CHANDRASHEKHARA MURTHY: Sir, I beg to move:

"That the Bill be passed".

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed".

The motion was adopted.

18.55 hrs.

MANIPUR APPROPRIATION BILL, 1994*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of financial year 1993-94.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of financial year 1993-94."

The motion was adopted.

SHRI M.V. CHANDRASHEKHARA MURTHY: Sir, I introduce** the Bill.

Sir, I beg to move:**

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1993-94 be taken into consideration."

* Published in Gazette of India Extraordinary Part-II, Section 2, dated 9.3.94.

**Introduced/moved with the recommendation of the President.